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Maharashtra Land Revenue Code (Third Amendment) Act, 2007

14 of 2007

[06 August 2007]

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PREAMBLE

An Act further to amend the Maharashtra Land Revenue Code, 1966.

WHEREAS it is expedientfurther to amend the Maharashtra Land Revenue Code, 1966, for the purposes hereinafter appearing; it is hereby enacted in the fifty-eighth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Maharashtra Land Revenue Code (Third Amendment) Act, 2007.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint

2. Amendment Of Section 110 Of Mah. XIi Of 1966 :-

In section 110 of the Maharashtra Land Revenue Code, 1966, in sub-section (2)-

- (a) for the words "not exceeding two paise" the words "not exceeding ten paise" shall be substituted;
- (b) for the words "not exceeding one paisa" the words "not exceeding five paise" shall be substituted.